राष्ट्रीय मानवाधिकार आयोग ने मुजफ्फरपुर एसएसपी से मांगा जबाब,

जानिए, क्या है मामला

https://www.livehindustan.com/bihar/story-ssp-human-rights-nhrc-notice-to-ssp-fiveyear-old-baby-abducted-4523507.html

राष्ट्रीय मानवाधिकार आयोग ने मुजफ्फरपुर एसएसपी से 5 साल की मासूम बच्ची के अपहरण कांड के मामले में जवाब तलब किया है। आयोग ने मुजफ्फरपुर एसएसपी को पत्र भेजकर 4 सप्ताह के अंदर जवाब देने को कहा है। आयोग ने यह भी कहा है कि उस बच्ची की सकुशल बरामदगी के लिए पुलिस ने अब तक क्या कार्रवाई की है उसकी विस्तृत रिपोर्ट आयोग को दिया जाए। बीते 16 फरवरी 2021 को ब्रहमपुरा थाना के लक्ष्मी चौक पमरिया टोला निवासी राजन साह की 5 वर्षीय पुत्री खुशी को अगवा कर लिया गया था। खुशी के पिता राजन शाह के बयान पर ब्रहमपुरा थाने में कांड संख्या 58/21 दर्ज है। लेकिन अभी तक खुशी की बरामदगी पुलिस नहीं कर पाई है।

बार बार ग्हार और आन्दोलन के बावजूद नही मिली बच्ची

खुशी की बरामदगी के लिए खुशी के परिजनों ने पुलिस के सभी बड़े अधिकारियों से गुहार लगाने के बाद आंदोलन भी किया था। कई सामाजिक संगठन भी खुशी की सकुशल बरामदगी के लिए पुलिस से गुहार लगा चुके हैं। कोई ठोस नतीजा नहीं निकलने पर पिता राजन साह ने मानवाधिकार अधिवक्ता एसके झा के माध्यम से राष्ट्रीय मानवाधिकार आयोग का दरवाजा खटखटाया। मामले की गंभीरता पर संज्ञान लेते हुए आयोग ने राजन साह के आवेदन पर कार्रवाई शुरू कर दिया है। मानवाधिकार अधिवक्ता एसके झा कहते हैं कि इतने दिनों बाद भी बच्ची की बरामदगी नहीं होना पुलिस की कार्यशैली पर सवाल खड़े करता है।

चुनाव के बाद हिंसा के मामले में एक्टिव सीबीआई, अब हावड़ा से 6 लोगों को हिरासत में लिया

https://www.livehindustan.com/west-bengal/story-cbi-detains-six-peoples-from-howrahin-post-poll-violence-incidents-4525010.html

पश्चिम बंगाल में चुनाव के बाद हुई हिंसा के मामले में सीबीआई ने 6 लोगों को हिरासत में लिया है। केंद्रीय एजेंसी ने सोमवार को हावड़ा से 6 लोगों को रिहासत में लिया गया। इन सभी पर चुनाव के बाद हुई हिंसा के दौरान विभिन्न आपराधिक घटनाओं में शामिल होने का आरोप है। सूत्रों ने बताया कि सीबीआई अधिकारियों की टीम सोमवार को सुबह हावड़ा पहुंची और सभी छह लोगों को डोमजुर इलाके से हिरासत में लिया। केंद्रीय जांच एजेंसी ने पश्चिम बंगाल विधानसभा चुनाव के उपरांत हुई हिंसा के मामले में 34 प्राथमिकी अब तक दर्ज की हैं और तीन लोगों को गिरफ्तार किया है। इनमें से दो लोगों को नदिया जिले से और एक उत्तर 24 परगना जिले से गिरफ्तार किया गया है।

कलकत्ता उच्च न्यायालय ने 19 अगस्त को राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की मामले में तैयार रिपोर्ट पर संज्ञान लेते हुए चुनाव के बाद कथित दुष्कर्म और हत्या की घटनाओं की जांच सीबीआई से कराने का आदेश दिया था। पश्चिम बंगाल सरकार ने अदालत की निगरानी में मामलों की सीबीआई जांच कराने के कलकत्ता उच्च न्यायालय के आदेश को उच्चतम न्यायालय में चुनौती दी है। यही नहीं ममता बनर्जी सरकार ने इससे पहले मानवाधिकार आयोग की जांच का भी विरोध किया था, लेकिन अदालत में उसे मुंह की खानी पड़ी थी।

बीजेपी के अलावा हाल ही में कांग्रेस ने भी ममता बनर्जी सरकार पर चुनाव के बाद हिंसा का आरोप लगाया था। बीजेपी ने तो चुनाव के बाद कई कार्यकर्ताओं की हत्या, महिलाओं से रेप और घरों में आगजनी जैसे तमाम आरोप लगाए थे। यही नहीं होम मिनिस्ट्री से मुलाकात करके भी बीजेपी के कई नेताओं ने जांच की मांग की थी।

2 more arrested in WB post-poll violence

Rohit Khanna & Rupak Banerjee

Kolkata: The CBI on Monday arrested two people from Howrah's Domjur on the charges of hurling bombs at the houses of some BJP supporters and "outraging the modesty" of women members of their families on May 2. With this, the total number of CBI arrests in post-poll violence cases in Bengal rose to eight. According to allegations. workers of the ruling party targeted those of the opposition party at Domjur's Rajib Pally soon after the assembly election results were declared.

MP's brother found dead in Burdwan

Kanksa: The brother of Trinamool Congress MP (East Burdwan) Sunil Mondal was found dead inside a truck in Minibazar area in Bengal's West Burdwan district on Monday morning, reports Mohammad Asif. Police have sent the body for an autopsy and started a probe. Victim Kartick Mondal (50), a resident of Khayerbari in Illambazar, Birbhum, was a truck driver by profession. The truck's owner identified the body after villagers spotted a "lifeless" man inside the vehicle parked near an underpass around 11am and informed cops.

Cash and jewellery were looted during the attack while women were allegedly molested. On Monday morning, the agency detained and interrogated 13 people in connection with the case, after which two were for-

mally arrested.

"Police had earlier arrested six people who were later released on bail. If the CBI applies any new section in the case, it has to submit a prior notification in court and seek approval," Kalyan Banerjee, Trinamool's Serampore MP, said.

Howrah BJP member Umesh Rai countered this argument and said police had deliberately slapped bailable sections on those arrested. The CBI, in a related development, has sent a letter to the National Human Rights Commission (NHRC) seeking details of cases that could not be registered earlier. There have been allegations that many cases, particularly those involving atrocities against women, have not been registered because the survivors are apprehensive of reprisal.

NHRC report on 'unregistered no. violence cases' sought

OUR CORRESPONDENT Kolkata

The CBI on Monday wrote a letter to NHRC seeking a report on a number of alleged crimes in West Bengal that were not registered. According to sources, there are still crimes which the police had refused to register and those should not go unnoticed.

"A crime is a crime but since they were not registered and a report is sought from NHRC," said the sources. The sources added a team of CBI officials visited Domjur, Howrah, and have detained 13 people for their alleged role in several criminal offences. Later, 2 of them, were arrested.

The agency had so far filed 34 FIRs, and made five arrests from Nadia district of North 24 Parganas. Notably, following a verdict by Calcutta HC on August 19 CBI is probing the murders and atrocities against women in the post-poll violence.

A SIT that was divided into 5 zones is also investigating and taking stock of post-poll violence in West Bengal.

Meanwhile, the EC on Monday had written a letter to West Bengal Chief Secretary

Day 1: ED grills Abhishek for 9 hrs

NEW DELHI: Trinamool national general secretary Abhishek Banerjee was quizzed by ED for 9 hours for his alleged connection with coal scam. After coming out of ED office, Abhishek said those against BJP are always harassed by these agencies.

"I have ensured that I will cooperate in the probe. I will go to the end but will not sell myself. BJP could not fight TMC politically in Bengal, so they are using agencies. Amit Shah dreamt of 200 seats but couldn't cross 70," said Abhishek, challenging the BJP the Trinamool will enter every state where BJP is in power.

The TMC national general secretary said the ED can bring forward any proof they have against him.

HK Diwedi to keep a strict vigil on the Bhawaipore constituency and two districts Samsergunj and Jangipur of Murshidabad so that no untoward incidents during the poll campaign takes place.

The EC had also asked the Chief Secretary to submit the same on a daily basis.

CBI nabs duo in Domjur, arrests for post-poll violence at 8

Rohit Khanna & Rupak Banerjee

Kolkata: The CBI on Monday arrested two persons from Howrah's Domjur for allegedly hurling bombs at houses of some BJP supporters and "outraging the modesty" of women members of their families on May 2. With this, the total number of CBI arrests in post-poll violence cases rose to eight.

According to allegations, workers of the ruling party targeted those of the opposition party at Domjur's Rajib Pally soon after the assembly election results were declared. Cash and jewellery were looted during the attack while women were allegedly molested. On Monday morning, the agency detained and grilled 13 persons in connection with the case after which two were formally arrested.

"Police had earlier arrested six persons who were later released on bail. If the CBI applies any new section in the case, it has to submit a prior notification in court and seek approval," said Trinamool's Serampore MP Kalyan Banerjee. Howrah BJP leader Umesh Rai countered his argument and said police had deliberately slapped bailable sections on those arrested.

The CBI, in a related development, has sent a letter to the National Human Rights Commission seeking details of cases that could not be registered earlier. There have been allegations that many cases, particularly those involving atrocities against women, have not been registered because the survivors are apprehensive of reprisal. Based on the feedback from NHRC, the CBI may look into the possibility of registering these cases afresh.

चुनाव बाद हिंसाः सीबीआइ जांच सीधे एनएचआरसी में दर्ज कराई शिकायतों की जानकारी मांगी

पत्रिका न्यूज़ नेटवर्क □□□□□□□□

हावड़ा से दो व्यक्ति गिरफ्तार

कोलकाता. पश्चिम बंगाल में चुनाव बाद हिंसा की जांच में जुटे सीबीआइ के अधिकारियों ने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) को पत्र लिखकर उन शिकायतों की जानकारी मांगी है जो किसी दबाव के कारण पुलिस में दर्ज नहीं की गई थीं। पीड़ितों ने सीधे एनएचआरसी में दर्ज कराई थी। सीबीआइ ने एनएचआरसी से पीड़ितों के बयान समेत शिकायतों से संबंधित समस्त दस्तावेज मांगे हैं। सीबीआइ के अधिकारियों का कहना है कि कुछ ऐसे भी मामले हैं जिनके रिकार्ड बंगाल पुलिस से नहीं मिल रहे हैं। कई पीड़ितों ने सीधे एनएचआरसी को रिपोर्ट की थी। उनका आरोप था कि पुलिस ने उनकी शिकायत दर्ज नहीं की थी।

उल्लेखनीय है कि हाईकोर्ट के आदेश पर सीबीआइ बंगाल में चुनाव बाद हुई हिंसा में हत्या, हत्या के प्रयास एवं बलात्कार के मामलों की जांच कर रही है। जांच के लिए सीबीआइ ने 109 सदस्यीय विशेष दल का गठन किया है। सीबीआइ के अधिकारी हिंसा प्रभावित इलाकों का दौरा कर रहे हैं और सीबीआइ के अधिकारियों ने हावडा के डोमजुर इलाके में हुई हिंसा के मामले में सोमवार को दो जनों को गिरफ्तार किया। उनसे पुछताछ की जा रही है। डोमजुर इलाके में चुनाव बाद बडे पैमाने पर हिंसा हुई थी। भाजपा समर्थकों को मारा-पीटा गया था। महिलाओं पर अत्याचार किया गया था। सोमवार को सीबीआइ के अधिकारियों ने पीडित परिवार के सदस्यों से पूछताछ की। महिलाओं पर अत्याचार से संबंधित मामलों में कुल 6 जनों को हिरासत में लिया। कडी पछताछ के बाद दो जनों को गिरफ्तार किया। बाकी 4 लोगों को छोड दिया। इससे पहले सीबीआइ ने अलग-अलग मामलों में पांच लोगों को गिरफ्तार किया था।

पीड़ित परिवारों के सदस्यों के बयान रिकार्ड कर रहे हैं। सीबीआइ ने अब तक 34 एफआईआर दर्ज की है। दो मामलों में चार्जशीट दाखिल किया है।

Post-poll violence: 6 detained in Howrah

Kolkata: The Central Bureau of Investigation (CBI), as part of its probe into cases of post-poll violence in West Bengal, detained six persons on Monday for their alleged involvement in several criminal offences, agency sources said. According to the sources, a team of CBI officials visited Howrah district in the morning and detained all six of them from Domjur area. The Central agency has so far filed 34 FIRs, and made three arrests in connection with the post-poll violence cases two in Nadia and one in North 24 Parganas. The Calcutta high court had, on August 19, ordered that probe into cases of alleged rape and murder in the aftermath of the assembly elections be held by the CBI, taking note of an NHRC report in the matter. The West Bengal government has moved the Supreme Court challenging the high court order that directed a courtmonitored CBI investigation into the cases. - PTI

चुनाव बाद हिंसाः सीबीआइ जांच सीधे एनएचआरसी में दर्ज कराई शिकायतों की जानकारी मांगी

पत्रिका न्यूज़ नेटवर्क ດແພນແມ້

कोलकाता. पश्चिम बंगाल में चुनाव बाद हिंसा की जांच में जुटे सीबीआइ के अधिकारियों ने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) को पत्र लिखकर उन शिकायतों की जानकारी मांगी है जो किसी दबाव के कारण पुलिस में दर्ज नहीं की गई थीं। पीडितों ने सीधे एनएचआरसी में दर्ज कराई थी। सीबीआइ ने एनएचआरसी से पीड़ितों के बयान समेत शिकायतों से संबंधित समस्त दस्तावेज मांगे हैं। सीबीआइ के अधिकारियों का कहना है कि कुछ ऐसे भी मामले हैं जिनके रिकार्ड बंगाल पुलिस से नहीं मिल रहे हैं। कई पीड़ितों ने सीधे एनएचआरसी को रिपोर्ट की थी। उनका आरोप था कि पुलिस ने उनकी शिकायत दर्ज नहीं की थी।

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हावडा से दो व्यक्ति गिरफ्तार

सीबीआइ के अधिकारियों ने हावड़ा के डोमजूर इलाके में हुई हिंसा के मामले में सोमवार को दो जनों को गिरफ्तार किया। उनसे पूछताछ की जा रही है। डोमजूर इलाके में चुनाव बाद बड़े पैमाने पर हिंसा हुई थी। भाजपा समर्थकों को मारा-पीटा गया था। महिलाओं पर अत्याचार किया गया था। सोमवार को सीबीआइ के अधिकारियों ने पीडित परिवार के सदस्यों से पूछताछ की। महिलाओं पर अत्याचार से संबंधित मामलों में कुल 13 जनों को हिरासत में लिया। कडी पछताछ के बाद दो जनों को गिरफ्तार किया। बाकी 11 लोगों को छोड दिया। इससे पहले सीबीआइ ने अलग-अलग मामलों में पांच लोगों को गिरफ्तार किया था।

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STATESMAN, Delhi, 7.9.2021 Page No. 6, Size:(5.89)cms X (20.36)cms.

POST-POLL VIOLENCE

SIR, It is heartening that all allegations of post-poll violence are to be considered as FIRs by the State, as ruled by a Bench of Calcutta High Court comprising acting Chief Justice Rajesh Bindal and four other justices, hearing the matter on post-poll violence. Besides, the court further directed the State government to arrange medical treatment of the persons injured in the violence taking place in the wake of recently held Assembly elections, and also to provide rations to those whose ration cards had been taken away. All documents relating to post-poll violence are to be preserved with the Chief Secretary, and handed over to the team of NHRC probing such cases.

But serious allegations have been leveled by the leader of the opposition, Suvendu Adhikary, against the "inactive" State police who also "directly or indirectly sponsor murders, arsons, attacks, rapes and molestation". In fact, the policisation of the State police administration appears to have touched the nadir.

> Yours, etc., Arun Kumar Bhaduri, Kolkata.

CBI arrests 2 more in Bengal violence case, total now at 8

Rohit Khanna & Rupak Banerjee | TNN

Kolkata: The CBI on Monday arrested two people from Howrah's Domjur on the charges of hurling bombs at the houses of some BJP supporters and "outraging the modesty" of women members of their families on May 2.

With this, the total number of CBI arrests in post-poll violence cases in Bengal rose to eight. According to allegations, workers of the ruling party targeted those of the opposition party at Domjur's Rajib Pally soon after the assembly poll results were declared.

Cash and jewellery were looted during the attack while women were allegedly molested. On Monday morning, the agency detained and interrogated 13 people in connection with the case, after which two were formally arrested.

"Police had earlier arrested six people who were later re-

HC stays CID proceedings against Suvendu



The Calcutta high court stayed on Monday CID proceedings against BJP's Suvendu Adhikari over the unnatural death of his bodyguard in 2018 and directed the state administration against taking any coercive step against him without taking leave of the court. The high court also stayed proceedings against Adhikari

relating to cases in Nandigram and Panskura. It, however, gave a green light to two other investigations: a jobs scam in Maniktala and a case in Tamluk in which he is accused of intimidating the East Midnapore SP. It also directed Adhikari to cooperate with the investigations. TNN

leased on bail. If the CBI applies any new section in the case, it has to submit a prior notification in court and seek approval," Kalyan Banerjee, Trinamool's Serampore MP, said.

Howrah BJP member Umesh Rai countered this argument and said police had deliberately slapped bailable sections on those arrested.

The CBI, in a related development, has sent a letter to the National Human Rights Commission (NHRC) seeking details of cases that could not be registered earlier.

There have been allegations that many cases, particularly those involving atrocities against women, have not been registered because the survivors are apprehensive of reprisal.

Based on the feedback from the NHRC, the CBI may look into the possibility of registering these cases afresh.